

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 88/MP/2016**

Subject : Petition for seeking time extension on the order dated 18.8.2015 in Petition No.86/MP/2014 in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional and following best practices of O&M of Transmission Elements for ensuing security of the Southern Regional Grid as well as the interconnected Indian Grid.

Date of hearing : 22.9.2016

Coram : Shri Gireesh B. Pradhan, Chairman  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Kerala State Electricity Board Limited

Respondents : Southern Regional Load Despatch Centre and Others

Parties present : Shri S.R. Anand, Advocate, KSEBL  
Ms. Jayantika Singh, SRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for extension of time for implementation of recommendation of Protection Audit.

2. The representative of SRLDC submitted that the petitioner has filed the present petition seeking extension of time for implementation of the Commission's orders dated 18.8.2015 and 20.2.2014 in Petition Nos. 86/MP/2014 and 146/MP/2013, respectively. She further submitted that to facilitate the effective execution, the total audit recommendations had been split into Phase-I and Phase-II based on the nature of items. The representative of SRLDC submitted that the petitioner should allow time for completion of works for Phase-I and Phase-II till 30.11.2016 and 30.6.2017 respectively.

3. The Commission, after hearing the learned counsel for the petitioner and representative of SRLDC, directed the Chief (Engg.) of the Commission to convene a meeting with the petitioner and respondents within 15 days and file a report in this regard. The Commission will take a view on the issue of time extension for implementation of recommendation of Protection Audit on consideration of the

report.

4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-**  
(T. Rout)  
Chief (Law)